

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Amit Kumar
FIR no. 24/2010
PS Preet Vihar

The present matter has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

20.10.2020

Present : Ld. APP for the State.

Ahlmad has sought some more time to bring the main challan from the Record Room.

Time granted.

List the matter for F/P on 03.11.2020

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Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Vaseela @ Nargis
FIR no. 373/2020
PS New Ashok Nagar
20.10.2020

An application for releasing the jamatalashi is received on the E-mail ID of the court. This application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.
Sh. Mobin Khan, Id. Counsel for the applicant.
HC R.B. Tomar from PS New Ashok Nagar.

The reply has been received from the SHO. It is mentioned in the reply that the IO/SHO does not have any objection for releasing the jamatalashi articles.

In these circumstances, the application is allowed. The jamatalashi articles of the accused be released to him as per personal search memo. Application stands disposed off.

Copy be sent to the Id. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR
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DINESH KUMAR
Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

One letter is received through post bearing particular as RCT no. 18/19, Usha Jain vs. Khacheru Singh, shown to be signed by Usha Jain. In the letter, the prayer has been made to supply certified copy of a vakalatnama. However, no such case is pending in this court. Further, certified copy of the judicial record has to be obtained as per rules after satisfying all the requirements of law.

The present matter has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : None.

This letter be put up on 23.10.2020.

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by DINESH
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Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State Vs. Not know
FIR no. 24375/2020
PS New Ashok Nagar

20.10.2020

An application for release of vehicle on superdari received on the E-mail ID of the court. This application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant.

List this application for appearance of the applicant and F/P on 23.10.2020.

**DINESH
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DINESH KUMAR
Date: 2020.10.20
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**(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020**

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

Nitendra Sharan Bhargav vs. Kishan Raj Rastogi
FIR no. 128/19
PS Preet Vihar

20.10.2020

An application for calling the status report received on the E-mail ID of the court. This application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

Ms. Ritesh Aggarwal, Id. Counsel for the applicant.

SI Lalit from PS Preet Vihar.

SI Lalit seeks time to conclude the investigation.

At his request, list this application on 10.12.2020 for filing the further investigation report.

DINESH KUMAR Digitally signed by
DINESH KUMAR (DINESH KUMAR)
Date: 2020.10.20 ACMM (EAST)/KKD/20.10.2020
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IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Dinesh Singh
FIR no. 337/2011
PS New Ashok Nagar

20.10.2020

An application for release of original DL received on the E-mail ID of the court. This application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant.

List this application for appearance of the applicant and F/P on 23.10.2020.

**DINESH
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DINESH KUMAR
Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

Ankit Kumar vs. State

20.10.2020

An application for calling the status report received on the E-mail ID of the court. This application has been taken up today through Video conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant.

List this application for appearance of the applicant and F/P on 23.10.2020.

(DINESH KUMAR)

ACMM (EAST)/KKD/20.10.2020

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Vikram Burman
E.FIR No: 025837/2020
PS New Ashok Nagar
U/s 379/411/34 IPC

20.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

Sh. Nagendra Singh, , ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Accused is stated to be in JC.

Proceedings are conducted through VC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that applicant/accused is innocent and he has been falsely implicated in the matter and he is in custody since 15.10.2020. It has been argued that the investigation in the

matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

Perusal of the record shows that accused was arrested on 15.10.2020 and since then, he is in custody. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, non-involvement of the accused in any criminal case, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.

2. He will not try to influence the witnesses.

3. He will not leave the country without prior permission of the court.

4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of

offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by
DINESH KUMAR **(DINESH KUMAR)**
Date: 2020.10.20 **ACMM (EAST)/KKD/20.10.2020**
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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Rajesh @ Bangali

FIR No: 571/2020

PS New Ashok Nagar

U/s 379/411 IPC

20.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Devendra Kumar, ld. Counsel for the applicant/
accused through VC.
HC R.B. Tomar from PS New Ashok Nagar.
Proceedings are conducted through VC.
Report is received from the Jail Superintendent.

It is mentioned in the report that accused is in custody in case FIR no. 571/2020, PS Madhu Vihar.

In these circumstances, the present application is not maintainable. Same is dismissed and disposed of accordingly.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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Date: 2020.10.20
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**(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Rohit

FIR No: 391/2020

PS New Ashok Nagar

U/s 356/379/411/34 IPC

20.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. S.S. Rawat, ld. Counsel for the applicant/
accused through VC.
HC R.B. Tomar from PS New Ashok Nagar.
Proceedings are conducted through VC.

At this stage, it is noticed that vide order dated 12.10.2020, the applicant/accused has already been granted bail on his furnishing a bail bond in a sum of Rs. 15,000/- with one surety in the like amount.

In these circumstances, the present application is not maintainable. Same is dismissed and disposed of accordingly.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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DINESH KUMAR
Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Rajesh @ Bangali
FIR No: 114/2020
PS New Ashok Nagar
U/s 379/411 IPC

20.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.
Sh. Devendra Kumar, ld. Counsel for the applicant/
accused through VC.
HC R.B. Tomar from PS New Ashok Nagar.
Proceedings are conducted through VC.
Report is received from the IO.

It is mentioned in the report that no such accused has been arrested in the said FIR and file is untrace.

In view of the aforesaid report of the IO, the application is not maintainable. Same is dismissed and disposed of accordingly.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by **DINESH KUMAR** (DINESH KUMAR)
Date: 2020.10.20 15:41:27 +05'30' ACMM (EAST)/KKD/20.10.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Rajesh @ Bangali
FIR No: 000107/2020
PS New Ashok Nagar
U/s 379/411 IPC

20.10.2020

A bail application under Section 437 Cr.P.C received on the E-mail ID of the court. Bail application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present: Ld. APP for the State through VC.

**Sh. Devendra Kumar, ld. Counsel for the applicant/
accused through VC.**

HC R.B. Tomar from PS New Ashok Nagar.

Accused is stated to be in JC.

Proceedings are conducted through VC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that applicant/accused is innocent and he is in custody since 25.07.2020. It has been argued that the investigation in the matter has already been completed and charge sheet has also been filed and no fruitful purpose would be

served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

Perusal of the record shows that accused was arrested on 25.07.2020 and since then, he is in custody. Charge sheet has already been filed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the period of custody, circumstances of case, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.

2. He will not try to influence the witnesses.

3. He will not leave the country without prior permission of the court.

4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application

for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. counsel for applicant on his E-mail and order be uploaded on the server.

Ld. counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
KUMAR** Digitally signed
by DINESH
KUMAR
Date: 2020.10.20
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(DINESH KUMAR)
ACMM (EAST)/KKD/20.10.2020